

(d) Such information is not Centrally maintained.

Financial Assistance Under IRDP to Gujarat

514. SHRI HARIBHAI M. PATEL:
SHRI CHHITUBHAI GAMIT:

Will the PRIME MINISTER be pleased to state:

(a) the number of schemes for rural development submitted by the Government of Gujarat during the last three years;

(b) the number out of them approved;

(c) the amount of financial assistance provided to Gujarat State Government under Integrated Rural Development programme during 1992-93 and 1993-94;

(d) whether Government have set up any monitoring agency for the evaluation of programme and to explore more basic amenities to ensure that States make proper use of funds;

(e) if so, the details thereof; and

(f) if not, the manner in which the Rural Development Programme is being evaluated and the steps taken to ensure its proper implementation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) (a) and (b) No schemes other than those included under the centrally sponsored programme such as the Jawahar Rozgar Yojana (JRY) Integrated Rural Development Programme (IRDP) Accelerated Rural Water Supply Programme (ARWSP) etc. have been submitted by the Govt. of Gujarat for approval.

(c) Under the Integrated Rural Development Programme, the Central share of funds allocated to Gujarat in 1992-93 and 1993-94 was Rs. 1005 lakhs and Rs. 1545 lakhs respectively. Against this central releases made to Gujarat were Rs. 1096.97 lakhs in 1992-93 and Rs. 772.5 lakhs in 1993-94 so far.

(d) to (f) A comprehensive monitoring and evaluation system has been evolved to ensure that States make proper use of the funds allotted to them. Performance of the implementation of IRDP is monitored continuously at the district and state level. At the Central level, the programme is monitored on the basis of monthly key indicator report and Annual progress Report. Qualitative monitoring done through regular field visits by the officers of the Central Ministry as well as the State Govt. The Govt. of the India carries out concurrent evaluation of IRDP on regular basis. So far 3 rounds of this survey have been completed and the 4th round is currently in progress. The findings of this evaluation are analysed and results shared with State Govts. for suitable follow up action.

[*Translation*]

Inquiry against Employees of IFFCO

515. SHRI PANKAJ CHOWDHRY: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Bureau of Investigation has initiated any inquiry against offices and employees IFFCO;

(b) if so, the reasons therefor;

(c) the time by which the inquiry is likely to be completed; and

(d) the action taken/proposed to be taken, if any, against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS: (SHRI EDUARDO FALEIRO): (a) to (d) The

following cases have been/were registered by the Central Bureau of Investigation (CBI) against the officials of Indian Farmers Fertilizer Cooperative Limited (IFFCO).

(i) a case was registered on 31.3.93. inter alia, against an ex-Chairman of IFFCO and some officials of the company on the allegation of investment of IFFCO's surplus funds at lower rates of interest with various banks. The case is under investigation

(ii) The CBI registered a case against an ex-managing Director of IFFCO and others on the allegation of showing favour in the matter of bulk purchase of jute bages. The case has since been finalised. No further action against the ex-MD was considered necessary as his service had earlier been terminated.

(iii) A case registered by the CBI against an official of IFFCO regarding furnishing of false particulars by him at the time of appointment. CBI has since filed a charge-sheet in the Court of Law, simultaneously, regular departmental action has been initiated against the official by IFFCO as recommended by CBI.

2. Apart from the above 3 cases, a complaint against some officers of IFFCO and the Agriculture Department of the Government of Bihar regarding irregularities in the sale of fertilizers in Chapra District of Bihar was received by CBI which was inquired into and found to be incorrect.

[English]

Setting up of Family Courts

516. SHRI TEJ NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Family Courts have been set up in each State/Union Territories;

(b) if not, the names of such states where Family Courts are yet to be set up; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS: (SHRI H. R. BHARDWAJ): (a) and (b) Out of 25 States of union, 10 States have set up Family Court while 7 States have expressed their inability to set up Family court for various reasons including Customary laws/institutions operating in their area. Haryana, Sikkim and West Bengal have agreed to set up Family Courts. Of the seven Union Territories, one Union Territory has set up Family Court while 4 have expressed their inability to set up family courts for various reasons including Customary laws/institutions operating various reasons including Customary laws/institutions operating in their area. Andaman & Nicobar islands and national Capital Territory of Delhi have agreed to set up Family Courts.

(c) It is the policy of the Government to encourage the setting up of Family Courts. The States/Union Territories, where the jurisdiction of Family Courts Act, 1984 has so far not been extended, have been requested to take suitable steps in this regard.

Implementation of Instructions on Service matters

517. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry of personnel issue orders on service matters to be followed by the Government offices;

(b) whether the Personal Ministry oversees the implementation of the instructions issued by it rather than leaving the same on the Ministers/Departments;

(c) if not the reasons therefor; and

(d) the steps taken to make it responsible